

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
Cr.M.P. No. 692 of 2021

Md. Amir Ali @ Md. Amir Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner : Mr. Raja Ravi Shekhar Singh, Advocate.

For the State : Mr. Anup Pawan Topno, A.P.P.

02/Dated: 26/03/2021

Heard, learned counsel for the petitioner, Mr. Raja Ravi Shekhar Singh and learned counsel for the State, Mr. Anup Pawan Topno, Additional Public Prosecutor.

Learned counsel for the petitioner has submitted that since, the bail has been granted to the petitioner vide order dated 19.02.2021 passed in B.A. No. 4830/2020, but condition no. (ii) i.e. Another bailor shall be father of the petitioner, may be modified as father of the petitioner has died during pendency of the bail application on 26.10.2020 and to that effect, a certificate issued by Deputy Mukhiya, Member, Executive Committee, Panchyat and Ward Member has been brought on record.

Learned counsel for the petitioner has submitted that instead of father, wife of the petitioner is ready to stand as another bailor of the petitioner.

Learned counsel for the State, Mr. Anup Pawan Topno, Additional Public Prosecutor has submitted that this Court may modify the condition no. (ii) of order dated 19.02.2021 as father of the petitioner has died.

Considering the same, let wife of the petitioner be stand as another bailor, so far condition no. (ii) of order dated 19.02.2021 passed in B.A. No. 4830/2020 is concerned.

Other conditions passed vide order dated 19.02.2021 shall remain intact.

Accordingly, the instant Cr.M.P. is accordingly disposed of.

(Kailash Prasad Deo, J.)

Sunil/